

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. RST.A /41/2024 C.P. (IB)/777(MB)2023

IN THE MATTER OF

UNION BANK OF INDIA

... Petitioner

Vs

KLT Automotive And Tubular Products Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Kaushal Ameta (PH)

For the Respondent: Adv. Rohan Agrawal (PH)

ORDER

RST.A /41/2024:- The Restoration Application is **allowed**. The Registry is directed to give a fresh number to the restored CP No. 777 of 2023. Let a fresh notice be issued to the Respondent.

Notice of Motion:- Registry and Petitioner are directed to issue notice to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **20.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //